

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 44
C.P. (IB)/230(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **OMKARA ASSETS RECONSTRUCTION**
 PRIVATE LIMITED V/s RASILA M SHAH

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/230(MB)2024

- 1) Mr. Nikhil Rajani, Ld. Counsel for the Petitioner is present. None present for the Resolution Professional and the Respondent/Personal Guarantor, when the matter is called out.
- 2) Counsel for the Petitioner submits that the Resolution Professional still not filed their Report in the present matter. In that view of the matter, Resolution Professional is hereby directed to expedite the filing of the Report in the present matter which is filed u/s 95 of the Insolvency and Bankruptcy Code, 2016.
- 3) Stand over to 12.06.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)